

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-II
(through web-based video conferencing platform)**

Item 26

**IA No. 2041/23
1948/23
2571/23
2582/23
2415/23
2502/23**

**CP (IB) No. 153/Chd/Hry/2020
(Admitted)**

Under Section 7 & 49(2) & 19(2), IBC 2016

R 11 NCLT 2016 (Exparte ad-iterim order)

In the matter of:-

State Bank of India

....Petitioner/Financial Creditor

Vs.

Richi Rich Agro Foods (P) Ltd.

...Respondent/Corporate Debtor

Due to paucity of time, the matter could not be taken up today, hence adjourned to 14.12.2023.

Sd/-
Court Officer

October 31, 2023
mamta